SERIFS II No. : 25

DATED : 22ND JUNE, 2007.

No. DPS/306/07-08/192
Administration of Daman and Diu,
Deptt. of Planning & Statistics,
Secretariat, Fort Area,
Moti Daman ~ 396 220.

Dated: 20/06/2007

NOTIFICATION

In exercise of the powers conferred by section 30 of the Registration of Births and Deaths Act, 1969, (18 of 1969) the Administrator of UT of Daman and Diu hereby makes the following Amendments to the Daman and Diu Registration of Births and Deaths Rules, 2000.

- Short title and Commencement (1) These rules may be called the Daman and Diu Registration of Births and Deaths (Amendment) Rules, 2007.
 - (2) They shall come into force with effect from the date of publication in the Official Gazette.
- 2. The existing Rules 5 (1) will be replaced by the following :-

3

FORM, ETC. FOR GIVING INFORMATION OF BIRTHS AND DEATHS -

The information required to be given to the Registrar under section 8 or 9, as the case may be shall be in revised Form Nos. 1, 2 and 3 for the Registration of a birth, death and still birth respectively, hereinafter to be collectively called the reporting forms. Information if given orally, shall be entered by the Registrar in the appropriate reporting forms and the signature / thumb impression of the informant obtained.

The existing Rule 8(1) will be replaced by the following: -

EXTRACTS OF REGISTRATION ENTRIES TO BE GIVEN UNDER SECTION 12 -

The extracts of particulars from the register relating to births or deaths to be given to an informant under section 12 shall be in revised Form No. 5 or Form No. 6, as the case may be.

4. The existing Rule 12 (1) will be replaced by the following: -

FORM OF REGISTER UNDER SECTION 16 -

The legal part of the Form Nos. 1, 2 and 3 shall constitute the birth register, death register and still birth register in revised Form Nos. 7, 8 and 9 respectively.

All the revised Form Nos. 1 to 3 and 5 to 9 are enclosed herewith.

By order and in the name of the Administrator of Daman & Diu

Sd/(AJAY KUMAR)

DY. SECRETARY (PLANNING)

* * *

Page 4 of 12



SERIES II No.: 13 DATED: 28TH MARCH, 2014

No. DPS/306(10)/2013-14/1621 Administration of Daman and Diu, Deptt. of Planning & Statistics, Secretariat, Fort Area, Moti Daman – 396 220.

Dated: 25/03/2014.

Read: Letter No. 1/7/2011-VS(CRS) dated 03/06/2013 from Dy. Director, Ministry of Home Affairs, Office of Registrar General, India, New Delhi.

NOTIFICATION

In exercise of the powers conferred by section 30 read with section 2 (f) of the Registration of Births and Deaths Act, 1969, the Administrator of UT of Daman and Diu hereby makes the following rules further to amend the Daman and Diu Registration of Births and Deaths Rules, 2000 namely.

- 1. Short title, extent and commencement :
 - These rules may be called the Daman and Diu Registration of Births and Deaths (Amendment) Rules, 2014.
 - 2) They shall extend to the whole of the Union Territory of Daman & Diu.
 - They shall come into force from the date of its publication in the Official Gazette.
- Amendment of Form No. 2, (Death Reporting Form) In the Daman and Diu Registration of Births and Deaths Rules, 2000, (hereinafter referred to as the "Principal Rules,") the following entries shall be substituted in place of entries at Sr. No. 6 and 7 in Form No. 2.
 - 6. (A) Name of Mother:
 - 6. (B) Name of Father:
 - 7. Name of Husband/Wife:
- 3. Amendment of Form No. 6. (Death Certificate) Entries in Form No. 6 shall be modified as tabulated below:

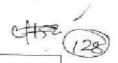
Existing	Modified
Name of mother	Name of Mother
	Name of Father
Name of father/Husband	Name of Husband/Wife

The revised Forms No. 2 and 6 are appended herewith.

By order and in the name of the Administrator of Daman & Diu

127

Sd/-(Dr. S. D. Bhardwaj) DY. SECRETARY (PLANNING)



SERIES II No.: 13

DATED : 28TH MARCH, 2014

₹./No.



प्रपत्र - 6 / FORM - 6

संघ प्रदेश दमण एवं दीव प्रशासन

ADMINISTRATION OF DAMAN AND DIU (U.T.) योजना एवं सांख्यिकी विभाग

DEPARTMENT OF PLANNING & STATISTICS

मृत्यु प्रमाण-पत्र DEATH CERTIFICATE

(जन्म मृत्यु रजिस्ट्रीकरण अधिनियम, 1969 की धारा 12/17 तथा दमण एवं दीव जन्म मृत्यु रजिस्ट्रीकरण नियम, 2000 के नियम 8/13 के अंतर्गत जारी किया गया) (Issued under Section 12/17 of the Registration of Births & Deaths Act, 1969 and Rule 8/13 of the Daman & Diu Registration of Births and Deaths Rules, 2000)

यह प्रमाणित किया जाता है निम्नतिखित सूचना मृत्यु के म	तूल लेख से ली गई है जो कि
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	s been taken from the original record of death which is in the of Tahsil
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मृत्यु तिथि / Date of Death	
मृत्यु स्थान / Place of Death	
माला का नाम / Name of Mother	
पिता का नाम / Name of Father	
पति/पत्नी का नाम / Name of Husband/Wife	
भृतवा का भृत्यु के समय का पता / Address of the deceased at the time of death :	मृतक का स्थायी पता / Permanent address of the deceased :
पंजीकरण संख्या / Registration No.	पंजीकरण दिनांक / Date of Registration
टिप्पणी/ Remarks (if any)	40
जारी करने की तिथि / Date of issue -	प्राधिकारी के हस्ताक्षर/Signature of the issuing authority प्राधिकारी का पता/Address of the issuing authority
	V) 525

मोहर / Seal

"प्रत्येक जन्म एर्थ मृत्यु का पंजीकरण सुनिविचत करें / Ensure registration of every birth and death"

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Name and Signature of the Programme

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Legal information

DEATH'REPC.

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	Date of Death : (Enter the exact day, month and year the death took place a.g. 1-2000)	-	Town or Village of Residence of the deceased. (Place where the deceased actually lived. This can be different from the place where the depair occurred. The house address is not required to be entered.)	<u>uri</u>	Was the cause of death medicallyth. it is no appropriate emry below:
Pi	Name of the Deceased : (Full name as usually written)		Name of Town/Village : Is it a town or village : (Tick the appropriate entry below)	16. Мате	Name of Disease or Actual Cause of Leath of a all
n	Sex of the deceased ; (Enter "inals" or "female", do not use abbrewation)		2,	deaths	deaths irrespective of whether irreducing actition, a tall
+	Name of Mothers		Name of State	17. In case	is case this is a female death, all in that record
vi	Name of Father	•			while pregnant, at the time of tienway, or summer oweeks after the end of pregnancy, and the
m Vi	Name of husbradinise		Religion: [Tick the appropriate entry below]	approp	appropriate entry below)
ua	Age of the deceased; (if the deceased was over 1 year of		t.Hindu Z.Mustim 3. Christian		1 Yes 2 No
	age, give age in completed years. If the deceased was below it year of age, give age in months, and if below 1 month give age in completed number of days, and if below one day, in hours).	ตินเรรอ	4. Any other religion: (write the name of the religion)	18. If used for how	If used to habitually smoke - for how many years?
r-i	Address of the deceased at the time of death:	ajorq las	Decupation of the deceased ; (if no accupation write 'Nik')	19, If used to	If used to habitually chew tobocco in any form -
B	Permanent address of the deceased	aleite). E	Type of medical attention received before death: (Tick the	9	to the second to be better all a reference in the
ಕ	Place of death: (Tick the appropriate entry 1, 2 or 3 below and give the name of the Hospital/ Institution or the address of the house where the death took place. If other place, give location)	i 101 Insa	Institutional		form (Including pan masala) . for how many years?
	L'Hospital/ Name . Institution	pue p	No medical attention	(A), If used for ho	If used to habitually drink alcohol . for how many,years?
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To	Town/Village . District			Age. Years/r	Years/months/days/hours
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No. DPS/306(10)/2013-14/ 499
Administration of Damen and Diu,
Deptt. of Planning & Statistics,
---- Secretariat, Fort Area;
Moti Daman - 396220.



Dated :06/ 07/2014

Read : Circular No. 1/7/2011-VS(CRS) dated 12/03/2012 from Registrar General, India, Ministry of Home Affairs, Office of Registrar General, India, New Delhi.

NOTIFICATION

In exercise of the powers conferred by section 30 (1) of the Registration of Births and Deaths Act, 1969, the Administrator of UT of Daman and Diu hereby makes the following rules further to amend the Daman and Diu Registration of Births and Deaths Rules, 2000 namely.

- 1. Short title, extent and commencement :
 - These rules may be called the Daman and Diu Registration of Births and Deaths (Amendment) Rules, 2014.
 - They shall extend to the whole of the Union Territory of Daman and Diu.
 - They shall come into force from the date of its publication in the Official Gazette.
- 2. The existing Rule 5 (1) under section 8 shall be replaced with the following :

Form, etc. for giving information of births and deaths –(1) The information required to be given to the Registrar under 8 or section 9, as the case may be, shall be in Form Nos.1, 1-A, 2 and 3 for the Registration of a birth, birth of an adopted child, death and still birth respectively, hereinafter to be collectively called the reporting forms. Information if given orally, shall be entered by the Registrar in the appropriate reporting forms and the signature /thumb impression of the informant obtained.

The new Form No. 1-A is appended herewith.

By Order and in the name of the Administrator of Daman and Diu

(Dr. S. D. Bhardwaj) DY.SECRETARY(PLANNING)

Copy forwarded to:

- The Development Commissioner / Secretary (Planning) and Chief Registrar of Births and Deaths, Secretariat, Daman/ Diu.
- The Dy. Registrar General, MHA, Office of Registrar General, India, Govt. of India, Vital Statistics Division, West Block- 1, R.K. Puram, New Delhi – 110066.
- 3) The Collector / District Registrar of Births and Deaths , Daman / Diu.
- The Dy. Director (Planning & Statistics)/Addl. Chief Registrar of Births and Deaths, Daman.
- 5) The Flead of Govt. Printing Press, Daman, for publication in Official Gazette.
- The Dy. Director(CRS), Census Operation Gujarat, Ministry of Home Affairs, Directorate of Census Operation Gujarat, Census Bhavan, Sector 10/A, Gandhinagar-382010.
- The BDO / Addl. District Registrar of Births and Deaths, Daman / Diu District.
- 8) All Registrars of Births and Deaths, Daman and Diu.
- The Assistant Director (Official Language), Secretariat, Daman with request to translate the same in Hindi.

E E	ORM NO. 1 A Administration of Damon and Dia (U.T) Department of Planning and Statistics: BIRTH REPORT FOR ADOPTED CHILD Damon Damon and Dia (U.T)	Administration of Damae and Diu (U.T) FORM NO. 1-A Department of Planning and Statistics. BIRTH REPORT FOR ADOPTED CHILD (Scales) STATISTICAL ISPORMATION
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2.	[Equal "Make" or "Fermite" Do not use abbreviation)	4. Any other religion :
3.	Name of the chald (If hards is changed on subspicion, write new marine) Name of the cholder	2
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ļ N	Name of adoptive tithers	
(*	Adubes of adequive parents in recorded/	[4] (I no cocupation, write 'Nif')
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[m	erron / Village: District	Town! Village



SERIES II No. : 33

DATED : 22ND AUGUST, 2014



No. DPS/306(10)/2013-14/531
Administration of Daman and Diu,
Deptt. of Planning & Statistics,
Secretariat, Fort Area,
Moti Daman – 396 220.

Dated: 14/08/2014

Read:

31

Letters No. 1/2/(Rule)/2012-VS(CRS)/2147 & 2258 dated 13/05/2014 and 04/06/2014 from Dy. Registrar General (CRS) Ministry of Home Affairs, Office of Registrar General, India, New Delhi.

NOTIFICATION

In exercise of the powers conferred by Section 30 of the Registration of Births and Path Act, 1969 (18 of 1969) the Administrator of UT of Daman and Diu with the approval The Central Government hereby makes the following rules to amend the Daman and Diupolishation of Births and Deaths Rules, 2000 namely.

- (i) These rules may be called the Daman and Diu Registration of Births and Deaths (Amendment) Rules, 2014.
- (ii) These rules shall come into force on the date of their publication in the Official Gazette.

In the Daman and Diu Registration of Births and Deaths Rules, 2000 (hereinafter called the principal rule).

Amendment in Rule 10: <u>Period for the purpose of Section 14-(i)</u> Where the birth of any child had been registered without a name, the parent or guardian of such child shall, within 12 months from the date of registration of the birth of child, give information regarding the name of the child to the Registrar either orally or in writing:

Provided that If the information is given after the aforesaid period of 12 months, which shall be reckoned:

The sub rule 1 (i & ii) of Rule 10 shall be substituted, namely :

- (i) In case where the registration had been made prior to the date of commencement of the Registration of Births and Deaths (Amendment) Rules 2000, further five years period from the date of commencement of this Rule (i.e. Rules 2014) shall be given. In respect of those cases, where 15 years period from the date of registration has not yet been completed they shall be allowed to avail the 15 years period, or
- (ii) In case where the registration is made after the date of commencement of the Registration of Births and Deaths (Amendment) Rules 2014 the period of 15 Years from the date of such registration, subject to the provisions of subsection (4) of section 23, the Registrar shall—

Contd./--

SERIES II No. : 33

DATED : 22ND AUGUST, 2014

If the register is in his possession forthwith enter the name of the relevant column of the concerned form in the birth register on payment of a late fee of rupees five.

If the register is not in his possession and if the information is given orally, make a report giving necessary particular and if the information is given in writing, forward the same to the Officer specified by the Administrator in this behalf for making the necessary entry on payment of a late fee of rupees five.

There will be no change in the provision of Sub Rule (2) of Rule 10.

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By Order and in the name of the Administrator of Daman & Diu

·**Sd/-**(Dr. S. D. Bhardwaj) DY. SECRETARY (PLANNING)

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No. DFES/DD/Order/2014-15/531
Administration of Daman & Diu, (UT)
Deptt. of Fire & Emergency Services,
Fire Force Headquarter,
Daman - 396 215.

Dated: 14/08/2014.

ORDER

In exercise of the powers vested under sub-rule (c) of Rule 04 of Daman and Diu Fire Force Rules 2004, the undersigned is hereby pleased to change the timing of watch/shift system as 10.00 A.M. to next day 10.00 A.M. in place of 11.00 A.M. to next day 11.00 A.M. without change of duration of 2 watch/shift duty hours for fire service personnel t. Daman & Diu with immediate effect.

Sd/-(Manish Kumar Agrawal) IPS IGP/Director Fire & Emergency Services, Daman & Diu, Daman.

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Page 3 of 9

No. DPS/306(10)/2013-14/(02.0
Administration of Daman and Diu,
Deptt. of Planning & Statistics,
Secretariat, Fort Area,
Moti Daman - 396220,
Dated: \(\text{O} / 12/2014 \).

Read: Letter No. 1/12/2014-VS(CRS)/3034 dated 22/08/2014 from Dy. Registrar General (CRS) Ministry of Home Affairs, Office of Registrar General, India, New Delhi.

NOTIFICATION

In exercise of the powers conferred by section 30(1) of the Registration of Births and

In exercise of the powers conferred by section 30(1) of the Registration of Births and Deaths Act, 1969, the Administrator of UT of Daman and Diu hereby makes the following rules further to amend the Daman and Diu Registration of Births and Deaths Rules, 2000 namely.

Short title, extent and commencement ;

 These rules may be called the Daman and Diu Registration of Births and Deaths (Amendment) Rules, 2014.

ii) They shall extend to the whole of the Union Territory of Daman and Diu.

- iv) They shall come into force from the date of its publication in the Official Gazette.
- 2. The existing Rules 5(1) will be replaced by the following:

Forms, etc for giving information of Births and Deaths-

The information required to be given to the Registrar under section 8 or 9, as the case may be shall be in revised Forms No. 1, 2 and 3 for the Registration of a birth, death and still birth respectively, hereinafter to be collectively called the reporting forms. Information if given orally, shall be entered by the Registrar in the appropriate reporting forms and the signature/thumb impression of the informant obtained.

3. The existing Rule 12(1) will be replaced by the following :

Form of Register under section 16 –
The legal part of the Forms No. 1, 2, and 3 shall constitute the birth register, death register and still birth register in revised Form Nos. 7, 8 and 9 respectively.

The revised Forms No. 1, 2 and 3 are appended herewith.

By Order and in the name of the Administrator of Daman and Diu

(Dr. S. D. Bhardwaj) Dy, Secretary (Planning)

Addl. Chief Registrar of Births & Deaths

Copy forwarded to:

 The Finance Secretary / Secretary (Planning) and Chief Registrar of Births and Deaths, Secretariat, Daman/Diu.

The Collector / District Registrar of Births and Deaths , Daman / Diu.

- The Dy. Registrar General, MHA, Office of Registrar General, India, Govt. of India, Vital Statistics Division, West Block- 1, R.K. Puram, New Delhi – 110066.
- The Dy. Director (Planning & Statistics)/Addl. Chief Registrar of Births and Deaths, Daman
- The Director, Census Operation Gujarat, Ministry of Home Affairs, Directorate of Census Operation Gujarat, Census Bhavan, Sector 10/A, Gandhinagar-382010.
- 6) The Head of Govt. Printing Press, Daman, for publication in Official Gazette.
- 7) The BDO / Addl. District Registrar of Births and Deaths, Daman / Diu District.

8) All Registrars of Births and Deaths, Daman and Diu.

 The Assistant Director (Official Language), Secretariat, Daman with request to translate the same in Hindi.

(U.7) In the case of multiple defents, it is a FORPM NO. 3 september from for each to haid and write Think from the case to the first both the case, as the case rose on the returnate solution in the loss below.		To be filled by the laborator.	F THE 10 TYPE OF ATTENTION AT DELIVERY : (The the appropriate entry below) delivery	d to be sumstitutional - dovernment	GOVERNMENT -PRIVATE OR NON-	WITCADETONAL BIRTH ATTENDANT	V) RELATIVES OR OTHERS	11. DURATION OF PREGANANCY (ni w95k):	The state of the s	12. CAUSE OF FORTAL DEATH.	(*Colemens in the filled are over, now put signiture at left.)		TO BE FILLED BY THE REGISTRAR	REGISTRATION NO: REGISTRATION DATE DATE OF BIRTH: SEX: 1. MALE 2. PEMALE PLACE OF BIRTH: 1. HOSPITAL/INSTITUTION 2. OTHER PLACE NAME AND SIGNATURE OF THE REGISTRAR
ADMINISTRATION OF DAMAN AND DIU (U.F.) DEPARIMENT OF PLANNING AND STATISTICS, STILL BIRTH REPORT (SAMALIS STATISTICAL INFORMATION	This part to be deadched and sent for shall stock ang	To be filled by the informant	7. TOWN OF VILLAGE OF RESIDENCE OF THE MOTHER. (Place where the mother usually lives. This can be different from the place where the delivery	occurred. The biques address is not required to be entered.)	a) NAME OF TOWN VILLAGE.	E (b) IS IT A TOWN OR VILLAGE:	(Tick the appropriate entry below)	and sent 2. VILLAGE.	4) NAME OF STATE.	ACE OF THE MOTHER (in computed years)	9. MIOTHER'S LEVEL OF EDUCATION (Enter the completed few) of education e.g. of studied upto class VII but passed only alass VI, write class VI)	140	TOBEFILLED	NAME CODE NO. PISTRAT: TAMSIL: TOWNYLLAGE REGISTRATION UNIT:
FORM NO. 3 ADMINISTRATION OF DAMAN AND DIU (U.T.) DEPARTMENT OF PLANNING AND STATISTICS STILL BIRTH REPORT LEGAL INFORMATION	This pay : 40 be andded to the Sittl Birth Begins-	To be filled by the afformance). DATE OF BIRTH:	2. SEX. [Enter maile or Female]. Do not not abbendation?	3 NAME OF THE FATHER :	UID NO OF FATHER (if stry)	4 NAME OF THE MOTHER. (Pall batter 88 statelly written)		 FLACE OF BIRTH: (Tick the appropriate entry below and give the name of the Haspitel/ institution or the address of the basis, where the birth book place) 	HOSPITAL INSTITUTION NAME	6 BYDEMANTS NAME	(After completing oil columns 1 to 12, informant will put dote and signature here :) OATE: SIGMATURE OR LEFT THUMS MARK OF THE INFORMANT	FI	REGISTRATION NO REGISTRATION DATE: REGISTRATION UNIT: DISCRICT: REMARKS: (FANY) NAME AND SKRATURE OF THE REGISTRAR

DEATH REPORT LEGAL PRINTER FLOW The control to be added to the Death Regular	DEPARTMENT OF PLACKING AND STATISTICS DEATH REPORT THE STATISTICS District the Statistic and Supplemental Properties	FORM NO	
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SEX OF THE DECEASED: (Enter "Male" or "Female", do not use abbreviation) MAME OF MOTHER.	a) NAME OF TOWN VILLAGE: (b) IS IT A TOWN OR VILLAGE: (Took the appropriate with below)	16. NAME OF DISEASE OR ACTUAL CAUSE OF DEATH: (For all deaths conspective of whether metically contil to or out)	
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SA NAMEOFRUSBAND/WIFE (IFANY) UD NO HUSBAND/WIFE (IFANY)	12 RELIGION (Tack the appropriate entry below)	ED TO	
	1. HINDL 2. MUSLIM 3. CHRISTIAN 4. ANY OTHER RELIGION - (write name of the religion.)	(9) TELUSECTO PABITUALLY CHEW TOBACCO IN ANY FORM for how many years?	
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RECISTRATION NO.		Patrick No. 1 Pa	74
REGISTRATION UNIT: TOWN VILLAGE: REMARKS: (IFANY)	NAME: CODENO. DISTRICT TARSIL TOWNWILLACE	YEARSWO HOSPITAL	<i>(</i>)

DEPARTMENT OF PLANING AND STATISTICS, BIRTH REPORT Ger Man 13 LEGALINFORMATION	ADMINISTRATION OF DAMES AND EXC. DEPARTMENT OF PLANNING AND STATISFICS, BIRTH REPORT (Serial STATISTICAL INFORMATION	and appearant form for description and a substitution of the substitution and white the substitution and the substitution of the substitution of the base box below here.
This part to be added to the Birth Register	This paint to be detached and sea for Hallships processing.	(a) Se filled builder (a)
To be filled by the beforement DATE OF BIRTH SEX North and year the child was born 6.2 1-1-2000)	10.TOWN OF VILLAGE OF RESIDENCE OF THE MOTHER (Place where the mother usually lives This can be different from the place where the delivery occurred.	16. AGE OF THE MOTHER AT THE TIME OF MARKINGS. (In sompleted years) (I married more than once, age at first marriage may be entered.
(Enter "Male" or "Pemale". Do not use abbreviation) NAME OF THE CHILO, IF ANY: (find named, leave blank)	The house address is not required to be satered.) a) NAME OF TOWN/ VILLAGE:	IT AGE OF THE MOTMER AT THE TIME OF THIS BIRTH (In completely years)
any)	(b) IS IT A TOWN OR VILLAGE: (Tick the appropriate crite) below) 1. TOWN:	18. NUMBER OF CHILDREN BORN ALIVE TO THE MOTHER, SO FAS, INCLUDING THIS CHILD (Number of children born alive to include also shace from solder marriaghts), if mry)
	7 8	19. TYPE OF ATTENTION AT DELLYERY (Tak one of the appropriate only below)
JIDNO, OF MOTHER, if any	ŷ	
		Institutional — Petrate or non-Survenument Doctor, Nurse or Trained mitwife Trainformal Birth Attractant
any i or 2 below and give the nature were address of the place where the birth took	 FATHER'S LEVELOF EDUCATION (Enter the completed level of chucklon e.g. if alkind agin class VII but passed only class VI, write class VI) 	20. METHOD OF DELIVERY: (Tick the appropriate entry below)
HOSETAL INSTITUTION NAME.	 NOTHER'S LEVEL OF EDUCATION: (Enter the completed level of education r.g. if studied upto class VI but passed only class VI, write class YI) 	2) SERTH WEIGHT (in Kg2) (Consider) American State of the Consider of the Consideration of th
	14 FATHER'S OCCUPATION (If no occupation, write 'Piti')	
(After completing off columns 1 to 22, Informant will put date and againstice nere.) Dets:	15 MOTHER'S OCCUPATION (If no decupation, write "NI")	(Calumns to be filled are over, now put signature (class)
WENNESD OF THE WINDS MARK OF THE WINDSMAN		
TO BE FULLO BY THE RECISTRAR	TO BE FILLED IN	TO BE FILLED BY THE RECISTARE
REGISTRATION DATE:	NAME	RE EMALE SSPITAU (NO
NAME AND SIGNATURE OF THE REGISTRAR		NAME AND SIGNATURE OF THE REGISTRAR